

FAO No.1/2014

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

26.06.2014

As prayed for by the learned counsel for the appellant, list this case on 18.07.2014.

JUDGE

LAM

MC(FAO) No.2/2014
In FAO No.____/2014

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

26.06.2014

Mr. PT Sangma, learned counsel for the respondent prays for two weeks' time for filing objection/affidavit-in-opposition.

Prayer is granted.

List this case on *10.07.2014*.

JUDGE

Lam

MC (WP(C)No.180/2014

In WP(C)No.222/2014

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

26.06.2014

Heard Dr. ODV Ladia, learned counsel for the applicant and Mr. ND Chullai, learned Sr. GA assisted by Mr. S Sen Gupta, learned counsel for the respondents No.1-4.

This is an application for passing interim order for staying the final judgment and order of this Court dated 20.03.2014 passed in WP(C)No.274/2011 and also the order of the Deputy Commissioner, West Jaintia Hills District, Jowai dated 17.06.2014. The said final judgment and order dated 20.03.2014 was passed in WP(C)No.274/2011 after hearing the parties and also taking into consideration of the enquiry report dated 25.02.2014 submitted by the Deputy Commissioner, Jowai. In the said enquiry report dated 25.02.2014, it is stated that there was a brief interaction with the petitioner and other parties before proceeding with the enquiry. The Deputy Commissioner, Jowai conducted the said enquiry for ascertaining **(i)** who had constructed the said road in the year 2002? **(ii)** whether the land i.e. land measuring 218 mtrs length and 7 mtrs breadth used for construction of the said road belongs to the petitioner or not? and **(iii)** whether the said road is still used by the villagers or not? The Deputy Commissioner, Jowai conducted the enquiry for ascertaining the said three queries and submitted the said report dated 25.02.2014. It appears from the submission of the learned counsel for the applicant that the said land measuring 218 mtrs in length and 7 mtrs in breadth belongs to the applicant. It is fairly well settled that the Court is not supposed to pass the different judgments in fickle in different time for the same matter. At this stage, the Court is of the considered view that there is no *prima facie* material for passing interim. In the result, prayer for interim is rejected. Accordingly, misc. case is dismissed.

JUDGE

LAM

WP(C)No.6/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

26.06.2014

Ms. PS Nongbri, learned counsel for the respondents No.1 & 2 prays for further three weeks' time for filing affidavit-in-opposition.

Prayer is granted.

Respondents No.3 & 4 had filed affidavit-in-opposition.

List this case on *18.07.2014*.

JUDGE

Lam

WP(C) No.9/2014

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

26.06.2014

As prayed for by the learned counsel for the petitioner, list this case on 10.07.2014.

JUDGE

LAM

WP(C)No.32/2014

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

26.06.2014

Mr. P Nongbri, learned counsel for the petitioner prays for further three weeks' time for filing rejoinder affidavit.

Prayer is granted.

List this case on *18.07.2014*.

JUDGE

Lam

WP(C) No.88/2014
WP(C) No.89/2014
WP(C) No.90/2014
WP(C) No.91/2014
WP(C) No.92/2014
WP(C) No.93/2014
WP(C) No.94/2014
WP(C) No.95/2014
WP(C) No.96/2014
WP(C) No.97/2014
WP(C) No.98/2014
WP(C) No.99/2014
WP(C) No.100/2014
WP(C) No.101/2014
WP(C) No.102/2014
WP(C) No.103/2014
WP(C) No.104/2014
WP(C) No.105/2014
WP(C) No.106/2014
WP(C) No.107/2014
WP(C) No.108/2014
WP(C) No.109/2014
WP(C) No.110/2014
WP(C) No.111/2014
WP(C) No.112/2014
WP(C) No.113/2014
WP(C) No.114/2014
WP(C) No.115/2014
WP(C) No.116/2014
WP(C) No.117/2014
WP(C) No.59/2014
WP(C) No.60/2014
WP(C) No.62/2014
WP(C) No.63/2014
WP(C) No.64/2014
WP(C) No.65/2014
WP(C) No.66/2014
WP(C) No.67/2014
WP(C) No.68/2014
WP(C) No.69/2014
WP(C) No.70/2014
WP(C) No.71/2014
WP(C) No.72/2014
WP(C) No.73/2014
WP(C) No.83/2014
WP(C) No.121/2014
WP(C) No.122/2014
WP(C) No.123/2014
WP(C) No.124/2014
WP(C) No.125/2014
WP(C) No.142/2014
WP(C) No.143/2014
WP(C) No.144/2014
WP(C) No.166/2014
WP(C) No.154/2014

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

26.06.2014

As prayed for by Mr. ND Chullai, learned Sr. GA appearing for the respondents, further three weeks' time is granted for filing affidavit-in-opposition.

List this case on *18.07.2014*.

JUDGE

Lam

WP(C)No.160/2013

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

26.06.2014

As prayed for by the learned counsel for the respondents, list this case on *10.07.2014*.

JUDGE

LAM

WP(C)No.161/2013

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

26.06.2014

As prayed for by the learned counsel for the respondents, list
this case on *10.07.2014*.

JUDGE

LAM

WP(C)No.188/2013

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

26.06.2014

Mr. S Dey, learned counsel for the respondents No.1-3 submits at the Bar that the respondents are filing their affidavit-in-opposition within 10 days.

Prayer is granted.

List this case on *10.07.2014*.

JUDGE

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